

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 124

IA Nos. 977/2024, 978/2024, 29/2020
2221/2023, 281/2024 & 983/2024
In
CP (IB) No. 3/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Gurdev Singh ...Petitioner/ Operational Creditor

Vs.

D.P.D Industries Limited ...Respondent/ Corporate Debtor

Under Section: 9, 19(2), 60(5), 66(1), IBC, 2016 and Regulation 44(2)

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA No.
2221/2023 : Mr. Atul Sood, Advocate

For the Liquidator in IA No.
977/2024, 978/2024, 29/2020, : Mr. Manish Jain, Advocate
2221/2023, 281/2024 & 983/2024

ORDER

IA No. 2221/2023

Pleadings are complete. It is stated by learned counsel for the applicant that fresh notice of the auction has been issued on 23.04.2024 and the earlier auction has been cancelled and the applicant is H-1 bidder. Keeping in view the facts and circumstances of the case, list the matter on 14.05.2024 for arguments.

In the meantime, status quo regarding the proceedings on the basis of the fresh notice of auction be maintained by the liquidator.

IA No. 281/2024

This application has been filed to place on record the 3rd progress report. The same is taken on record subject to just exceptions. Thus, IA No. 281/2024 is **disposed of accordingly.**

IA No. 983/2024

This application has been filed to place on record the 4th progress report. The same is taken on record subject to just exceptions. Thus, IA No. 983/2024 is **disposed of accordingly.**

IA No. 978/2024

This application has been filed to place on record the order of the Civil Court dated 01.04.2024. The same is taken on record subject to just exceptions. Thus, IA No. 978/2024 is **disposed of accordingly.**

IA Nos. 977/2024, 29/2020

List these applications on 14.05.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)